

VAKALAT NAMA

Central Administrative Tribunal

Bombay Bench

Original Application No. /94

M.M.PHARANDE

--Applicant

v/s

Union of India and others

--Respondents

I, M.M.PHARANDE, the applicant herein,

in the above application do hereby appoint and retain:-

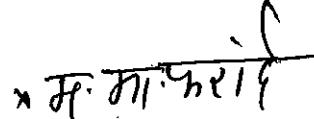
(i) BABU MARLAPALLE, Advocate-High Court

(ii) S.P.SAXENA - AdvocateHigh Court

to appear, plead and act for me in the above application and to conduct and prosecute all proceedings that may be in respect thereof including Contempt of Court Pet. & Review Petitions arising from and applications for return of documents, enter into compromise and to draw any money payable to me/ us in the said proceedings.

Place: Pune

Dated: 6.1.94

  
( SIGNATURE OF PARTY)

Address of advocates:-

Shanta Sadan,  
S.B.Road,  
Pune-16  
TF 342724, 344827

ACCEPTED

  
(Signature of advocate)